

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-471(PB)/2017

IN THE MATTER OF:

M/s. Unique Engineers Pvt. Ltd.

.... Applicant/petitioner

Vs.

M/s. Angel Buildcon Pvt. Ltd.

.... Respondent

Order under Section 9

Order delivered on 08.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

Presents

For the Applicant/petitioner: Mr. Utkarsh Singh & Mr. Md. Ziauddin, Advs

For the Respondent: Mr. Nibruti Samal, Mr. Pradeep Mittal and Mr. Aman Kalra, Advocates

ORDER

A reply has been filed on 06.02.2018 whereas the time for two weeks were granted on 16.01.2018. After the filing of reply, the rejoinder was to be filed and a week's time was granted for filing of rejoinder. On account of non filing of reply a rejoinder has not been filed and a request has been made for further time necessitating an adjournment.

In view of the above we accept the reply and the same is taken on record. However, the same shall be subject to payment of Rs. 5000/- as cost.

Let the rejoinder be now filed within a week with a copy in advance to the other side.

List for arguments on 22.02.2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)